Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.03/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 12.05.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout. Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.02/AM-17 dated 28.04.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.03/AM-17 dated 12.05.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

: 3/84-ALC3/2016 MEETING DATE : 12.05.2016

Case No.:15/3/84-

Party Name: DECO TEXTIL

Meet No/Date:3/84-

Status: Approved

ALC3/2016

ALC3/2016 12.05.2016

HQ File

RLA File

Lic.No/Date:0710097027

:01/84/050/00017/AM17/

:07/24/040/00117/AM14/

24.07.2013

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 for examine the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:6/14/84-ALC3/2015 Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:3510044747 Defer

2 :01/84/050/00094/AM16/

:35/24/040/00007/AM16/

28.05.2015

Date:09.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:26/14/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:3510044748 Defer

3 :01/84/050/00114/AM16/

:35/24/040/00008/AM16/

28.05.2015

Date:09.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Rms

Done

Case No.:27/14/84-ALC3/2015

Party Name:LOYAL TEXTILE MILLS LTD Meet No/Date:3/84-

Status: Deferred

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:3510044746 Defer

4 :01/84/050/00115/AM16/

:35/24/040/00006/AM16/

28.05.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:3/14/84-ALC3/2015 Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016

12.05.2016

HO File

RLA File

Lic.No/Date:3510044759 Defer

5 :01/84/050/00091/AM16/

:35/24/040/00014/AM16/

16.06.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:4/14/84-ALC3/2015 Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016

12.05.2016

HQ File

RLA File

Lic.No/Date:3510044760 Defer

6 :01/84/050/00092/AM16/

:35/24/040/00015/AM16/

16.06.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015, NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:12/14/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016

12.05.2016

HO File

ALC3/2015

RLA File

Lic.No/Date:3510044758 Defer

7 :01/84/050/00100/AM16/

:35/24/040/00013/AM16/

16.06.2015 Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:3/19/84-ALC3/2015 Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016

12.05.2016

8 HQ File

RLA File

Lic.No/Date:3510044772 Defer

:01/84/050/00156/AM16/

:35/24/040/00020/AM16/

10.07.2015

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC,

Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:4/19/84-ALC3/2015 Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:3510044777 Defer

9 :01/84/050/00157/AM16/

:35/24/040/00021/AM16/

16.07.2015

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC. Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:1/25/84-ALC3/2015

Party Name: SATHE

Meet No/Date:3/84-

Status: Approved

SYNTHETICS(PROP.RAKESH ALC3/2016 FUELS PVT.LTD.)

12.05.2016

HO File: 01/84/050/00282/AM16/ RLA File

Lic.No/Date:0510395346

:05/24/040/00159/AM16/

18.08.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O No.7/181/2016-

10 TSW dated 11.05.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament Yarn (Partially Oriented Yarn (POY) 65 to 900 D in different shades)	50,000 Kg	Polypropylene Granules	52,000 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/23/84-

Party Name: RAMKUMAR

Meet No/Date:3/84-

Status: Deferred

ALC3/2015

TEXTILE PVT. LTD.

ALC3/2016

12.05.2016

HQ File

RLA File

Lic.No/Date:1310047960 Defer

:01/84/050/00235/AM16/

:13/24/040/00023/AM16/

27.08.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have not given the justification of the value loss of yarn to fabric process of the product in this case. Accordingly, Committee decided to ask the firm to submit the govt. approved certificate for shrinkage and justify the value loss of yarn to fabric process of the product. The case stands deferred for re-listing on 09.06.2016.

Case No.:4/21/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016 12.05.2016

12 HO File

RLA File

Lic.No/Date:3510044786 Defer

:01/84/050/00195/AM16/

:35/24/040/00027/AM16/

03.09.2015

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and

Case No.:13/23/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Approved

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016 12.05.2016

HQ File

RLA File

Lic.No/Date:3510044799

:01/84/050/00230/AM1 :35/24/040/00034/AM16/ 30.09.2015

13

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON dated 02.05.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed					
	Mill made Industrial work wear woven	3350 Nos	1	Meta Aramid Fibre	1192.68 kg					
	garments - made of	1403	2.	Para Aramid Fibre	64.052 kg					
	Meta Aramid fibre 93% & Para Aramid		3.	Nylon Fibre with white metal compound	24.321 kg					
	fibre 5% and Nylon fibre with white metal compound 2% blended		4.	Cationic dyes	17.468 kg @ 0.015 kg/kg					
	dyed fabrics with 155GSM and Meta		5.	FR Thread	63.320 kg					
	Aramid fibre 95% and Para Aramic fibre 5%		6.	Furnance Oil	As per Fuel policy					
	blended dyed Mesh fabric 170GSM CLOSED FRONT		7.	Polyvinyl Alcohol	11.050 kg@0.010 kg/kg					
	WOMENS HOOP TAPED SHIRT SPLICED (ZW131)		8.	FR Reflective Tape	14070.00 mtr					
	Mill made Industrial	5125	1.	Meta Aramid Fibre	2157.47 kg					
	work wear woven garments – made of	Nos	2.	Para Aramid Fibres	115.845 kg					
	Meta Aramid fibre 93% & Para Aramid		3.	Nylon Fibre with white metal compound	43.602 kg					
	fibre 5% and Nylon fibre with white metal compound blended							4.	Cationic dyes	31.590 kg@0.015 kg/kg
	dyed fabrics with		5.	FR Thread	96.860 kg					
	155GSM and Meta Aramid fibre 95% and		6.	Furnance Oil	As per Fuel policy					
	Para Aramid fibre 5% blended dyed Mesh fabric 170GSM CLOSED FRONT		7.	Polyvinyl Alcohol	19.820 kg@0.010 kg/kg					
	CLOSED FRONT MENS HOOP TAPED SHIRT (ZW134)		8.	FR Reflective Tape	20986.880 mtr					

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:27/23/84-ALC3/2015

Party Name:LOYAL TEXTILE MILLS LTD Meet No/Date:3/84-

Status: Approved

ALC3/2016 12.05.2016

HO File

14

RLA File

Lic.No/Date:3510044801

:01/84/050/00244/AM16/

:35/24/040/00036/AM16/ 30.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON/106 dated 06.05.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven	7250 Nos	1.	Modacrylic Fibre	2316.09 kg
	garments – made of		2.	Tencel A100 Fibre	1785.322 kg
	Modacrylic Fibre 48%		3.	Meta Aramid Fibre	911.578 kg
	Tencel A100 fibre 37% Meta Aramid		4.	Para Aramid Fibres	9.673 kg
	fibre 15% blended		5.	FR Thread	137.030 kg
	dyed fabrics with 240 GSM and Meta Aramid fibre 95% and		6.	Furnance Oil	As per Fuel policy
	Para Aramid fibre 5% blended dyed Mesh		7.	Cationic dyes	68.440 kg @ 0.015 kg/kg
	fabrics 170GSM MENS HOOP		8.	Polyvinyl Alcohol	45.620 @ 0.010 kg/kg
	TAPED SHIRT SPLICED (ZW130)		9.	Reflective Tape	31972.500 mtr
2.	Mill made Industrial	3625	1.	Modacrylic Fibre	1197.09 kg
	work wear woven	Nos	2.	Tencel A100 Fibre	922.758 kg
	garments – made out of Modacrylic Fibre		3.	Meta Aramid Fibre	465.987 kg
	48% Tencel A100		4.	Para Aramid Fibres	4.836 kg
	fibre 37% Meta Aramid fibre 15%		5.	FR Thread	68.510 kg
	blended dyed fabrics with 240 GSM and		6.	Furnance Oil	As per Fuel Policy
	Meta Aramid fibre 95% Para Aramid		7.	Cationic dyes	35.330 kg@0.010kg/kg
	fibre 5% blended dyed Mesh fabric 170GSM		8.	Polyvinyl Alcohol	23.550 kg@0.010kg/kg
	MENS HOOP TAPED SHIRT (ZW135)		9.	Reflective Tape	15605.630 mtr

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:35/23/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Approved

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016

12.05.2016

RLA File

Lic.No/Date:3510044798

:01/84/050/00252/AM16/

:35/24/040/00033/AM16/ 30.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No. 21(28)/15/ Adv.Lic /RON dated 02.05.2016, the recommendation based upon of TXC office letter No. 28/2/2016/Wvg.84 dated 06.04.2016 as detailed helow .

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven	2136 Nos	1.	Meta Aramid Fibre	1631.19 kg
	garments – made of	1405	2.	Para Aramid Fibres	87.659 kg
	Meta Aramid fibre 93% & Para Aramid		3.	Nylon Fibre with white metal compound	34.36 kg
	fibre 5% and Nylon fibre with white metal		4.	Cationic dyes	23.430kg @0.015kg/kg
	compound 2% blended dyed fabrics		5.	FR Thread	67.280 kg
	with 155 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed		6.	Furnace Oil	As per Fuel Policy
			7.	Polyvinyl Alcohol	36.010 kg @ 0.010 kg/kg
Mesh fabric 170GSM MENS OVERALL	8.	FR Reflective Tape	12559.680 Mtr		
	HOOP TAPED				

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/3/84-ALC3/2016 Party Name:SUNNY

Meet No/Date:3/84-

Status: Deferred

INTERNATIONAL LTD.

ALC3/2016

12.05.2016

HO File

RLA File

Lic.No/Date:3310030257 Defer

16:01/84/050/00006/AM17/

:33/24/040/00008/AM16/

13.10.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. Accordingly, Committee decided to ask the The case stands firm to submit the sketch, measurement, CAD/CAM and manufacturing process. deferred for re-listing on 09.06.2016.

	Case No.:13/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:3/84- ALC3/2016 12.05.2016	Status:Deferred
17	HQ File :01/84/050/00326/AM16/	RLA File :03/95/040/00459/AM16/	Lic.No/Date:0310799711 28.10.2015	Defer Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

deficiency letter has	been issued to the firm on 04.05.2016 by this Directorate but reply is not received
from the firm so far.	The case stands deferred for re-listing on 09.06.2016.

Case No.:15/27/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:3/84- Status:Deferred ALC3/2016 12.05.2016	landari 1
HQ File	RLA File	Lic.No/Date:0310799739 Defer	

:01/84/050/00328/AM16/

:03/95/040/00458/AM16/

28.10.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

Case No.:16/27/84-ALC3/2015

Party Name: SHANKAR

Meet No/Date: 3/84-

Status:Deferred

PACKAGINGS LIMITED

ALC3/2016 12.05.2016

19 HQ File :01/84/050/00329/AM16/

RLA File :03/95/040/00457/AM16/ Lic.No/Date:0310799737 Defer

28.10.2015

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

Case No.:17/27/84-

Party Name: SHANKAR

Meet No/Date: 3/84-

Status: Deferred

ALC3/2015

PACKAGINGS LIMITED

ALC3/2016

12.05.2016

HQ File

RLA File

Lic.No/Date:0310799712 Defer

:01/84/050/00330/AM16/

:03/95/040/00460/AM16/

28.10.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

Case No.:1/27/84-ALC3/2015

Party Name: S.K. EXPORTS

Meet No/Date:3/84-

Status: Deferred

ALC3/2016 12.05.2016

HQ File 21

RLA File

Lic.No/Date:0610038245 Defer

:01/84/050/00314/AM16/

:06/24/040/00032/AM16/

30.10.2015

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 09.06.2016.

Case No.:14/27/84-ALC3/2015

Party Name: SECURITY

:03/95/040/00544/AM16/

Meet No/Date:3/84-

Status: Deferred

PRODUCTS PVT. LTD.

ALC3/2016

12.05.2016

22 HQ File :01/84/050/00327/AM16/

RLA File

Lic.No/Date:0310799931 Defer 02.11.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 22.02.2016. NC decided to again send to them for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:19/3/84-

Party Name: MAYA

Meet No/Date:3/84-

ALC3/2016

EXPORTS CORPN

ALC3/2016

Status: Approved

HO File

RLA File

Lic.No/Date:0510396249

:01/84/050/00021/AM17/

:05/24/040/00365/AM16/

05.11.2015

12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went

through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:17/3/84- Party Name:SHAHI Meet No/Date:3/84- Status:Approved ALC3/2016 EXPORTS PVT. LTD. ALC3/2016

HQ File RLA File Lic.No/Date:0710109016 :01/84/050/00019/AM17/ :07/24/040/00270/AM16/ 06.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

 Case No.:4/27/84-ALC3/2015
 Party Name:LILLY FASHIONS (P) LTD
 Meet No/Date:3/84-ALC3/2016 12.05.2016
 Status:Deferred ALC3/2016 12.05.2016

 HQ File
 RLA File
 Lic.No/Date:0510396324
 Defer Date:09.06.2016

 25 :01/84/050/00317/AM16/
 :05/23/040/00345/AM16/
 13.11.2015
 Date:09.06.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the reply of the firm has been sent to DC(MSME) and TC, Noida 12.04.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:21/3/84- Party Name:RICHA Meet No/Date:3/84- Status:Approved GLOBAL EXPORTS P. LTD. ALC3/2016 12.05.2016

HQ File RLA File Lic.No/Date:0510396327 :01/84/050/00023/AM17/ :05/24/040/00392/AM16/ 13.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:11/27/84- Party Name: R.G.APPAREL, Meet No/Date: 3/84- ALC3/2015 Status: Approved ALC3/2016

HO File RLA File Lic.No/Date:3210077741

27 :01/84/050/00324/AM16/ :32/24/040/00031/AM16/ 17.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 05.01.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing net to net for component

fur

dans 8

M

and remaining inputs as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/25/84-

Party Name: SACOS INDIGO Meet No/Date: 3/84-

Status: Deferred

ALC3/2015

PRIVATE LIMITED

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:5610004753 Defer

:01/84/050/00283/AM16/

:56/24/040/00029/AM16/

20.11.2015

Date:09.06.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. Of C&PC on 29.03.2016 in this case. received from the firm. NC decided to wait for their reply and defer the case for re-listing on 09.06.2016.

Case No.:28/25/84-ALC3/2015

Party Name:FLEXITUFF

Meet No/Date:3/84-

Status: Approved

INTERNATIONAL LTD.,

ALC3/2016 12.05.2016

HQ File

29

RLA File

Lic.No/Date:1110028176

:01/84/050/00309/AM16/

:11/24/040/00009/AM16/

20.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt. of C&PC vide their O.M No. 46011/39/2009-PC-II dated 05.05.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Non woven geo textile bags net	1 KG	PP Fibre	1.10 kg per kg content in the export product
	content 1) PP Fibre-406.133 MT 2) Packing material (PP		Packing material (PP Granules)	As per policy

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:6/27/84- ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:3/84- ALC3/2016 12.05.2016	Status:Deferred
30	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.

Case No.:3/25/84-

Party Name: GANGA

Meet No/Date:3/84-

Status: Withdrawn

ALC3/2015

ACROWOOLS LIMITED

ALC3/2016

31 HQ File

RLA File

Lic.No/Date:3010103667

:01/84/050/00284/AM16/

:30/24/040/00034/AM16/

03.12.2015

12.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through

the details submitted in this case and observed the case was already withdrawn by NC in its meeting No. 1/84 dated 07.04.2016 as the RA, Ludhiana informed on 21.03.2016 the Adv. Authorisation was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. The case inadvertently come again in the NC meeting. Accordingly, Committee decided to close the case.

Case No.:3/29/84-

Party Name:LOYAL

Meet No/Date:3/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

:35/24/040/00047/AM16/

ALC3/2016

12.05.2016

32 HQ File :01/84/050/00394/AM16/

RLA File

Lic.No/Date:3510044832 Defer

08.12.2015 Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:4/1/84-ALC3/2016 Party Name:SUPERHOUSE

Meet No/Date:3/84-

Status: Deferred

LTD.,

ALC3/2016 12.05.2016

33 HQ File

RLA File

Lic.No/Date:0610038273 Defer

Lic.No/Date:0610038278 Defer

:01/84/050/00473/AM16/

:06/24/040/00039/AM16/

09.12.2015

Date:09.06.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 09.06.2016.

Case No.:5/1/84-ALC3/2016 Party Name: CHOWDHARY

Meet No/Date:3/84-

Status: Deferred

OVERSEAS LIMITED

ALC3/2016

12.05.2016

34 HO File :01/84/050/00474/AM16/ **RLA File** :06/24/040/00041/AM16/

16.12.2015

Date:09.06.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 09.06.2016.

Case No.:16/3/84-

Party Name:SHAHI

Meet No/Date:3/84-

Status: Approved

ALC3/2016

EXPORTS PVT. LTD.

ALC3/2016

12.05.2016

HO File

RLA File

Lic.No/Date:0710109229

:01/84/050/00018/AM17/

:07/24/040/00338/AM16/

06.01.2016

³⁵ **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:1/1/84-ALC3/2016 Party Name:MICAPLY,

Meet No/Date:3/84-

Status: Deferred

ALC3/2016 12.05.2016

36 HQ File

Lic.No/Date:1110028183 Defer

RLA File

:01/84/050/00470/AM16/

:11/24/040/00012/AM16/

27.01.2016

Date:09.06.2016

Decision :NC noted that the reply has been received from the firm as desired by DIPP vide their email

dated 08.04.2016. Accordingly, Committee decided to send the reply to DIPP for their comments and defer the case for re-listing on 09.06.2016.

Case No.:3/1/84-ALC3/2016 Party Name:CLASSIC Meet No/Date: 3/84-Status: Deferred

> BINDING INDUSTRIES ALC3/2016

12.05.2016

HQ File **RLA File** Lic.No/Date:0310802103 Defer

:01/84/050/00472/AM16/ :03/94/040/00890/AM16/ 29.01.2016 Date:09.06.2016

 $^{
m 37}$ **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to C&PC for their comments. Committee also noted that Deptt. of C&PC had informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications without referring to them for comments. Accordingly, the Committee decided to send the application to DIPP for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.:22/3/84-Party Name: RADNIK Meet No/Date:3/84-Status: Approved

EXPORTS ALC3/2016 ALC3/2016 12.05.2016

> Lic.No/Date:0510397591 RLA File

:01/84/050/00024/AM17/ :05/24/040/00566/AM16/ 12.02.2016

38 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:9/3/84-Party Name: CONCEPT Meet No/Date:3/84-Status: Approved

CLOTHING ALC3/2016 ALC3/2016

12.05.2016

HO File **RLA File** Lic.No/Date:0510397632

:05/23/040/00492/AM16/ :01/84/050/00011/AM17/ 17.02.2016

³⁹ **Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Party Name: GAURAV Meet No/Date:3/84-Status: Deferred Case No.:13/3/84-

INTERNATIONAL ALC3/2016 ALC3/2016

12.05.2016

Lic.No/Date:0510397633 Defer HO File RLA File

40 :01/84/050/00015/AM17/ :05/23/040/00475/AM16/ 17.02.2016 Date: 09.06.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the efficiency of the CAD has lower side but claimed for higher wastage requirement of inputs in this case. NC decided to ask the firm to justify the above along with sample of the product. The case stands deferred for re-listing on 09.06.2016.

HQ File

Case No.:7/3/84-ALC3/2016

Party Name: THREADS

(INDIA) LIMITED

Meet No/Date:3/84-

Status: Approved

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:0610038328

:01/84/050/00009/AM17/

:06/24/040/00047/AM16/

29.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 1/31/84-

Party Name: GANGA

Meet No/Date:3/84-

Status: Deferred

ALC3/2015

ACROWOOLS LIMITED

ALC3/2016 12.05.2016

42 HO File

RLA File

Lic.No/Date:3010103734 Defer

:01/84/050/00447/AM16/

:30/24/040/00046/AM16/

01.03.2016

Date:09.06.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 09.06.2016.

Case No.:14/3/84-

Party Name: TIMES

Meet No/Date:3/84-

ALC3/2016

FIBREFILL PVT. LTD.,

ALC3/2016

Status: Deferred

12.05.2016

43 HQ File

RLA File

Lic.No/Date:0210206521 Defer

:01/84/050/00016/AM17/

:02/24/040/00197/AM16/

03.03.2016

Date:09.06.2016

Decision: NC noted that the application has been sent to DIPP on 06.05.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Case No.: 10/3/84-

Party

Meet No/Date:3/84-

Status: Approved

ALC3/2016

Name: JAIKISHANDASS

ALC3/2016

MALL JUTE PRODUCTS

12.05.2016

(P) LTD.

HO File

RLA File

Lic.No/Date:0210206525

:01/84/050/00012/AM17/

:02/24/040/00193/AM16/

07.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written 44 comments of Deptt. of IPP vide their O.M No.7/180/2016-TSW dated 11.05.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty allowed
1.	Coir Disc with Card Board Label with hanging facility (consisting of Coir disc needled felt with one side natural latex coated Size-37 cms dia)		Coir disc needled felt with one side natural latex coated Size -37 cms dia	1000 number

2.	Coir sheet labeled and shrink wrapped (consisting of Coir sheet needled felt with one side natural latex coated	Coir sheet needled felt with one side natural latex coated Size- 50X150cms	31000 number
	Size-50X150cms		

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/3/84-

Party Name:FIBRE WORLD Meet No/Date:3/84-

Status: Approved

ALC3/2016

HO File

ALC3/2016 12.05.2016

RLA File

Lic.No/Date:1010059429

45:01/84/050/00014/AM17/

:10/24/040/00115/AM16/

08.03.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the application was sent to DIPP on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 3% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/3/84-ALC3/2016 Party Name: SURE SAFETY

Meet No/Date:3/84-

Status: Deferred

INDIA PVT LTD

ALC3/2016 12.05.2016

HO File

RLA File

Lic.No/Date:3410041959 Defer

46 :01/84/050/00010/AM17/

:34/24/040/00316/AM16/

10.03.2016

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process in this case. The case stands deferred for re-listing on 09.06.2016.

Case No.:18/3/84-

Party Name:RICHA

Meet No/Date:3/84-

Status: Approved

ALC3/2016

GLOBAL EXPORTS P. LTD. ALC3/2016

12.05.2016

HO File

RLA File

Lic.No/Date:0510397888

:01/84/050/00020/AM17/

:05/24/040/00606/AM16/

10.03.2016

 $^{
m 47}$ **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine/comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/3/84-

Party Name: RICHA

Meet No/Date:3/84-

ALC3/2016

Status: Approved

GLOBAL EXPORTS P. LTD. ALC3/2016

12.05.2016

48 HQ File

RLA File

Lic.No/Date:0510397887

:01/84/050/00022/AM17/

:05/24/040/00605/AM16/

10.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC,

Noida on 06.05.2016 to examine /comments of the case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/3/84-ALC3/2016 Party Name: ARVIND

Meet No/Date:3/84-

Status: Deferred

LIMITED

ALC3/2016 12.05.2016

HQ File

RLA File

Lic.No/Date:0810137400 Defer

49:01/84/050/00008/AM17/

:08/24/040/00437/AM16/

11.03.2016

Date: 09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine / comments of the case. Accordingly, Committee decided to ask the firm to furnish the manufacturing process with wastage at each stage with justification in this case. The case stands deferred for re-listing on 09.06.2016.

Case No.:5/3/84-ALC3/2016 Party Name: ARVIND OG

Meet No/Date:3/84-

Status: Deferred

NONWOVENS PRIVATE LIMITED

ALC3/2016 12.05.2016

HO File 50 :01/84/050/00007/AM17/ **RLA File**

Lic.No/Date:0810137423 Defer

15.03.2016

Date:09.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine / comments of the case. Accordingly, Committee decided to ask the firm to furnish the manufacturing process with wastage at each stage with justification in this case. The case

stands deferred for re-listing on 09.06.2016.

Case No.:11/3/84-

Party

Meet No/Date: 3/84-

Status: Approved

ALC3/2016

Name: JAYAKUMARAN

:08/24/040/00434/AM16/

ALC3/2016

EXPORTS.

12.05.2016

HO File

RLA File

Lic.No/Date:3210077870

:01/84/050/00013/AM17/

:32/24/040/00001/AM17/

18.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application was sent to DC(MSME) and TC, Noida on 06.05.2016 to examine /comments of the case. Accordingly, Committee decided to ratify the norms the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/3/84-ALC3/2016 Party Name: ARVIND

Meet No/Date:3/84-

Status: Deferred

GOODHILL SUIT

ALC3/2016

MANUFACTURING

12.05.2016

PRIVATE LIMITED

52 HQ File

RLA File

Lic.No/Date:0810137775 Defer

:01/84/050/00003/AM17/

:08/24/040/00030/AM17/

27.04.2016

Date:09.06.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 09.06.2016

Case No.:2/3/84-ALC3/2016 Party Name: ARVIND

me:ARVIND Meet No/Date:3/84-

Status: Deferred

GOODHILL SUIT MANUFACTURING PRIVATE LIMITED ALC3/2016 12.05.2016

53 HQ File

RLA File

Lic.No/Date:0810137776 Defer

:01/84/050/00004/AM17/

:08/24/040/00033/AM17/

27.04.2016

Date:09.06.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 09.06.2016.

Case No.:3/3/84-ALC3/2016 Party Name: TEXBOND

Meet No/Date:3/84-

Status: Deferred

NONWOVENS

ALC3/2016 12.05.2016

54 HQ File

RLA File

Lic.No/Date:0410161863 Defer

Defer

:01/84/050/00005/AM17/

:04/24/040/00014/AM17/

02.05.2016

Date:09.06.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Chennai. The case stands deferred for re-listing on 09.06.2016

Manual Cases

(55)

Case No.38	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Author	orization No.0510391468 dated 07.10.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and Committee heard the detailed of the case from firm's representatives Shri Dinesh and Shri Sandeep Kumar who were appeared before NC on 12.05.2016. Accordingly, Committee decided to ratify norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

(56)

Case No.39	M/s. Dhruv Globals Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No. 01/84/171/00129/AM-16/DES-V
RA. F.No. 05/25/039/00002/AM14	
Re-fixation of norms in respect of Annual Adv	vance Authorization No.0510361429 dated 01.08.2013

Ruf

dus

4

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee heard the detailed of the case from representative of the firm Shri Ashish Mathur, Manager who appeared before NC on 12.05.2016. Accordingly, Committee decided to refix the norms the Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, Style No. NR319122 MI)	4,128 Nos	1.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width.	2.80 Sq. mtrs/435 gms./Pc	3.04 Sq. Mtrs
2.	Knitted Ladies Cardigon made of 50% polyester 50% rayon slub jersey Dyed knitted fabric with GSM 155 +/- 10%, (Style No. NR319122 MI)	400 Nos	2.	50% polyester 505 rayon slub jersey (Dyed knitted fabric), GSM 155 +/- 10%, with 64"width		4.41 Sq. Mtrs

GSM should match both in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(57)

Case No.40	M/s. Vismaya International
NC Meeting No.03/AM-17 dt 12.05.2016	File No. 01/84/050/351/AM-11/DES-V
RA. F.No. 05/24/040/00375/AM11	
Fixation of norms in respect of Advance Aut	horization No.0510283394 dated 08.02.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for fixation of norms in respect of Adv. Authoristion No. 0510283394 dated 08.02.2011 as their case was rejected by NC on 14.04.2011. Accordingly, Committee decided to ask the firm to furnish the CAD in this case. The case stands deferred for re-listing on 09.06.2016.

(58)

File No.01/84/050/00394AM-15/DES-V

Decision: Committee considered the case as per agenda along with other relevant papers and went through

the details submitted in this case and observed that the firm has requested on 22.09.2015 for fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014 as their case was rejected by NC on 05.03.2015. Accordingly, Committee decided to ask the firm to furnish the CAD, measurement chart and sketch in this case and defer the case for re-listing on 09.06.2016.

(59)

Case No.42	M/s. CIL Textile Pvt. Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/0011AM-10/DES-V
RA. F.No. 11/24/040/00028/AM10	

Fixation of norms in respect of Advance Authorization No. 1110021244 dated 09.11.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 12.04.2016 for furnish the complete decision of NC in its meeting dated 10.03.2016 as the incomplete decision was shown in web site of DGFT in this case. With the approval of Chairman NC-V, the complete decision has already been sent to the firm on 27.04.2016 to the firm. Accordingly, the committee granted the post facto approval for ratification of Advance Authorization No. 1110021244 dated 09.11.2009 as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
E Comment	2000000 Pcs	· .	Paulownia Wood Frame	3232 Cubic meter	
		2.	Titanium Dioxide	11308.5 Kgs	
		3.	Staple Pin	104000000 Pcs.	
		4.	Shrink-Wrap Film	As per Packing Policy	

It was also decided that in the description of export product the words" containing (1) Paulownia Wood Frame – 3200 Cubic meter, (ii) Titanium Dioxide – 10, 770 Kgs and (iii) Staple Pin – 104000000 Pcs" may be suffixed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(60)

Case No.43	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	

Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. Committee also observed that the reminder was issued to the firm on 05.01.2016. The reply is not received from the firm so far. NC decided to issue the second reminder to the firm. The case stands deferred for re-listing on 09.06.2016.

(61)

ES-V
DE

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.

fut

None

M

(62)

Case No.45	M/s. Shankar Packagings Ltd
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	100.07.2015

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.

(63)

Case No.46	M/s. Shankar Packagings Ltd
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	V
Fixation of norms in respect of Advance	e Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 09.06.2016.

(64)

04)	
Case No.47	M/s. Jiva Designs (P) Ltd.
NC Meeting No. 03/AM-17 dt 12.05.2016	File No.01/84/171/026/AM-17/DES-V
RA. F.No. 05/23/039/00007/AM15	
· · · · · · · · · · · · · · · · · ·	A decree Authorization No. 0510302813 dated 14.01.2015

Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 09.06.2016.

Purp

None